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THE ASSAM REORGANISATION (MECHA-IAYA) BILL, 1969

Sir, I have to report SECRETARY to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Reorganisation (Meghalaya) Bill 1969, as passed by Lok Sabha at its sitting held on the 21th December, 1969'

Sir, I lay the Bill on the Table

SHRI OM MFHTA (Jammu and Kashmir) I again request the Leader of the

BHUPESH GUPTA (West SHRI After Punjab Bengal)

SHRI OM MEHTA After Punjab?

श्री राजनारायण (उत्तर प्रदेश) आप से यही एक प्रश्न करूगा कि जो बिल अभी लोक सभा से पास हो कर आया है और जिस पर आज हम से आप विचार करवा रहे हैं, क्या यह समदीय है, उचित है और वैध है ? इन तीनो का उत्तर आप दे दोजियेगा ताकि भविष्य मे जब हम कुछ कहे, तो आप उसको भी बसीडर करे।

सभा के नेता (श्री के० के० शाह) नारायण जी, आपको रेक्वेस्ट करने का तो हमको अधिकार है।

SHRI BHUPESH GUPTA appeal to the Leader of the House, do not raise this issue Let us go through the Punjab Bill and conclude it After that

MR DEPUTY CHAIRMAN were some unforeseen circumstances

SHRI RAJNARAIN Unforeseen?

MR DEPUTY CHAIRMAN And that is why the Assam Reorganisation (Meghalaya) Bill is coming at this stage So, we come to the Punjab Bill

THE PUNJAB LEGISLATIVE COUN-CIL (ABOLITION) BILL, 1969

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS HOUSING AND URBAN DEVELOP-MENT (SHRI K K SHAH) Mr Deputy Chairman, I beg to move

"That the Bill to provide for the abolition of the Legislative Council of State of Punjab and for mattersupplemental, incidental and consequential thereto, as passed by the Lok Sabha, be taken into consideration"

The question was proposed

SHRI M P BH \RGAV \1 (Uttai Pradesh) On a point of order May I ask the Leader of the House whether this Family Planning, subject falls under Works, Housing or Health?

SHRI BHUPFSH **GUPT 4** (West It is the family planning of the Bengal) Legislative Council Chambers of the States

(Some hon. Members stood up)

MR DLPUIA CHAIRMAN You all agreed to pass the Bill. I am giving you an opportunity You want to postpone the passing of the Bill?

(उत्तर प्रदेश) श्री राजनारायण हम इस बिल का स्वागत करन है और यह जल्द स जल्द पाम हा जाना चाहिये ।

SHRI BHUPESH GUPTA We all welcome it and I begin let this Bill be passed without debate That will be a symbol of our desire

SHRI NIREN GHOSH (West Bengal). One minute Some Members from the Lok Sabha said that this House should be abolished I do not agree with them for the reason that this House represents the States States means nationalities India is a multi-national country Whatever the set-up the nationalities have to exist and There should be some House representing those nationalities So, they are wrong That is all

श्री गनेशी लाल चौधरी (उत्तर प्रदेश) मैं इस बिल का स्वागत करता ह और चाहता ह कि यह बिल जल्दी से जल्दी गाम कर दिया जाय ।

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SHRI MULKA GOVINDA REDDY । यह कहा गया कि फिर में अपर हाउम को कायम (Mysore) . I am very happy to lend our support to this measure. In 19,2 this question was raised in the State Assembly of Mysore We all wanted that the Mysore Legislative Council should be abolished Unfortunately, the Congress was in power We could not do it in Mysore. I am happy that one by one the Legislative Councils of States are being abolished West Bengal Legislative Council is abolished. Punjab Legislative Gouncil is going to be abolished Through out India, in all the States, the Legislative Councils are anachronisms. They have no place in a democratic set-up. They should be abolished They are missued for propping up the defeated candiadates for making them Chief Ministers That was done in Bombay, that was done in Madras, that was done in Mysore We should pass this Bill

SHRI BHUPFSH GUPTA Sir, only one word

CH \IRM \N · You MR DEPUTY have already said. You have finished the Peech

SHRI BHUPFSH GUPIA Then, it is my right

MR DEPUTY CHAIRMAN You are speaking twice On the first occasion, you said, "I welcome the Bill"

SHRI BHUPESH GUPTA Otherwise we go by default. You will understand People will not know what we say All right. I wanted to take one minute and merely I make a one-minute speech

I congratulate the people of Punjab and the legislators of Punjab for having taken the decision to abolish the Council It also goes to the credit of the Rajya Sabha to day that almost without any debate we are indorsing the Punjab Legislative Council (Abolition) Bill and extending to them our good wishes and our full support

श्री ना० कृ० शेजवलकर (मध्य प्रदेश) माननीय उपसभापति महादय, आपकी सम्मति से मैं केवल इतना ही निवेदन करना चाहता ह कि इस सम्बन्ध में नबसे पहला कदम उठाने वाला हमारा मध्य प्रदेश का राज्य था । मध्य प्रदेश में यह सवाल उठा, काग्रेम की सरकार के पतन के बाद यह सवाल वहा आजा था, लेकिन हम लोगो ने यही प्रयास किया कि यह न हो।

कराया जाय और उसका लाभ उठाया जाय। लेकिन जैसे ही हम लोग सरकार मे शामिल हये. तो सब से पहला काम यह किया गया कि वहा इस प्रकार का अपर चेम्बर न बनाया जाय। तो जो यह विधेयक यहा पारित करके भेज। गया है, उसका मैं स्वागत करता हू और यह निवेदन करना चाहना ह कि इस प्रकार की एवालिशन नी जो कार्यवाही की जा रही है, वह बहुत उचित है। मैं इमका स्वागत करता

(4bolition) Bill, 1969

سردار نبیندر سنگه برار (پنجاب): جناب – میں اس بل کا سوائت کرتا هوں اور مجھے فحر حاصل ہے کہ میری پارٹی کی حکومت نے یہ نیک کام کیا ھے ۔ یہ نیک قدم اتھایا ھے اور اس میں همارے دوسرے بھائیوں نے بھی اس کا ساتھ دیا ہے - میں ان سب کا سواگت کردا هول - یه ایک اچهی بات هوئی هے - دس مهینے کے بعد ته بل لایا گیا ہے – دہر بھی محمد خوشی ہے كه يه بل أج اليا كيا هي - اور يهار، آیا اور آپ اس کو ہاس کرنے جا رھے ھیں ۔ یوں اس کو دہلے ھی پاس کرنا حاهنے بها لیکن پهر بهی ایک اچها کام هو رها هے - میں سب کا شکریہ ادا كرتا هول اور آب كا بهي شكريه ادا كريا ھوں کہ آپ نے اس کے لئے موقعہ دیا۔

†[सरदार नरेन्दर सिंह ब्रार (पजाब) जनाब, में इस विल का स्वागत करता ह और मुझे फख्र हासिल है कि मेरी पार्टी की हकुमत ने यह नेक काम किया, यह नेक कदम उठाया और इसमे हमारे दूसरे भाईयों ने भी उसका साथ दिया। मै उन सबका स्वागत करता ह। यह एक अच्छी बात हुई है। 10 महीने के बाद यह बिल लाया गया है, फिर भी मुझे खुणी है कि यह बिल आज लाया गया और यहा आया और आप इसको पाम करने जा रहे हैं। या इसको

<sup>†[ ]</sup> Hindi transliteration

[श्री नरेन्दर सिंह ब्रार ]

पहले ही पास करना चाहिये था, लेकिन पिर भी आज एक अच्छा काम हो रहा है। मैं सब का शुक्रिया अदा करता हू और आपका भी शुक्रिया अदा करता हूं कि आपने इसके लिये मौका दिया।

श्रो जगत नारायण (हरियाणा) . हिप्टी चेयरमैंन साहब, हम अपोजीशन पार्टियो के नेताओं के बड़े शुक्रगुजार है कि मबने मिल कर इमका स्वागत किया है और मैं कांग्रेस पार्टी का भी मशकूर हूं कि उन्होंने इस बिल को इस सेशन में पास कर दिया। बाहे इसको देर हुई लेकिन मैं उनका शुक्रिया अदा करना हूं और इस बिल का स्वागत करना हू। हालांकि 10 महीने पहले ही इसको पंजाब ने पास कर भेजा था, लेकिन देर आयद दुश्स्त आयद और हम इसका स्वागत करते हैं।

SHRI G. P. SOMASUNDARAM (Tamil Nadu): Mr. Deputy Chairman, Sir. it all depends whether in a particular State the Council is wrorking in a proper way or not. But the Punjab Council is not working. They have passed a resolution to abolish it. So I support the Bill.

SHRI PRANAB KUMAR MU-KHERJEE (West Bengal): Sir, I welcome this Bill and through you, I request the Government to bring a Bill to delete articles 168 and 169 totally from the Indian Gonstitution.

SHRI M. P. BHARGAVA Pradesh): Mr. Deputy Chairman, while welcoming the Bill I want to draw your attention to what happened in 1962. Just now Mr. Niren Ghosh said that there was a demand in the Lok Sabha for the abolition of this House. A similar thing happened in 1962. One day, the then Chief Whip, Mr. Satya Narayan Sinha, "Bhargava, do came to me and asked: you know the demand in the Lok Sabha?' They say that we cannot afford the luxury of having the Upper Houses and, therefore, they want the Rajya Sabha to be abolished". I said, "Forgive them. They know not what they are talking. If in emergency any House has to be abolished it will be the Lok Sabha. The Rajya Sabha is a permanent body." I welcome this Bill for the abolition of the Punjab Legislative Council.

MR. DEPUTY CHAIRMAN: Any reply?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): No reply is needed.

MR. DEPUTY GHAIRMAN: The question is:

"That the Bill to provide for the abolition of the Legislative Council of the State of Punjab and for matters supplemental. incidental and consequential thereto, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up the clause by clause consideration of the Bill.

Clauses 2 to 9 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

THE FEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MOHAMMED YUNUS SALEEM): Sir, I move:

"That the Bill be passed."

The question reas proposed.

MR. DEPUTY CHAIRMAN . Any observation?

SHRI LOKANATH MISRA (Orissa): Since I did not get a chance in the first reading, in the third reading I associate myself with the sentiment as expressed here.

श्री क्<mark>रीलमद्रयाजी</mark> (बिहार) : मुझे भी बोलनाहै।

श्री राजनारायण : श्रीमन्, इनको बुलायेगे तो यह सब विगाड देगे, उनको न बुलाइये ।

श्री शोलभद्र याजी: राजनारायण जी, आप भ्या कहते हैं? माननीय डिप्टी चेयरमैन साहब, यह बिल जो पास हो रहा है, उमकी तो मैं ताईद करता हूं। लेकिन जो विरोधी दल के लोग है, उनको एक नसीहन भी देना चाहना हं और बह नमीहन यह है कि जो कौसिल की व्यवस्था है, उसके लिये जब वह माइनारिटी मे आ जाते है, तो चिल्न पों मचाने लगने हैं कि कौसिल टूट जानी चाहिये, लेकिन ...

Half-an-how

سردار نریندر سدکه برار: همارے وهاں تو مجارتی نے پاس کیا ہے ۔

†[सरदार नरेन्दर सिंह बार : हमारे वहां तो मैजारिटी ने पास किया है।

श्री शीलभद्र याजी : इस सिलसिले में वह टीक है। भागव जी ने कहा कि अनाप गनाप बात होने लगती है। कहने लगते है कि राज्य मभा रखी जाय या नहीं रखी जाय । लेकिन मेरा कहना है कि राज्य मभा जो है वह पर्मानेट बाडी है और उमका दूसरा कास्टीट्यूणन है। लेकिन मेरा कहा। यह है कि जो अपर चैम्बर को हटाने की असम्बली से माग आई है वह ठीक है और जितने जोर भोर से इमको आज पास किया गया है वह ठीक है। लेकिन एक जमाना आयेगा जब कि फिर से वहा से कौन्मिल को बनाने की माग आने वाली है और उसके लिये मेरा कहना है कि तब इस हाउस को उस कभी भी मजूर मही करना चाहिये । वस मुझे इतना ही कहना है।

THE DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

SHRI BHUPESH GUPTA: Sir. we are a House of young people, full of vitality, including the Chairman. That is why within ten minutes we have passed it.

SHRI NIRFN GI1OSI1: We are more alive to this institution

H \LF AN-HOUR DISCUSSION RE. SHRIMATI SHARES HELD BYARUNA ASAFALI AND THE DIRECT TAXES PAID BY HER DURING THE LAST TEN YEARS

MR. DEPUTY CHAIRMAN: Half-anhour discussion. Mr. Lokanath Misra.

SHRI. BHUPESH GUPTA: After this we will go to the Meghalaya Bill, I hope The House can assure the Government that they will pass it.

SHRI NIREN GHOSH (West Bengal): Sir, I am not here for long. But I want to record that I want the Meghalaya Bill to be passed today. I may have to go away for some other work. It should be passed today.

MR. DEPUTY CHAIRMAN: All right Please sit down. Before Mr. Mishra starts his speech, I would request him to limit his observations to ten minutes because we have got a large number of Members who would like to ask clarifications or put questions to the Minister. Therefore, if you want this Half-an-hour discussion to be really finished within half an hour, I will request the hon'ble Member to take only ten minutes.

SHRIMATI YASHODA REDDY (Andhra Pradesh): It is 5-19.

SHRI LOKANATH MISRA (Orissa) : It is 5-20. Now I start. Sir. the question of Shrimati Aturuna Asal Ali's tax arrear has been taken up in both the Houses of Parliament for the last six months or so. In both the Houses the Government does not want to part with information which is inconvenient to them. All the time we have been told that she had an investment of about Rs. -7-18 lakhs in the Raisina Publ cations and some other publications without being intimated as to which was the source of this huge amount for investment. Yesterday, Sir. you would have kindly noticed that there was some a trempt here that the question may not be taken up for oral answers. It is very good of you, Sir, to have allowed me to take this matter up in the shape of a half-an-hour discussion today.

Yesterday there was a statemedt laid on the Table of the House which said that Mrs. Aruna Asai Ali had made a dor ation of Rs. 13,98,000 to one Foundation, called Dr. A. V. Baliga Foundation. The total wealth in possession of Mrs. Aruna Asab All is not known. Any socialist in this country is an aceberg and more so Mrs. Aruna Asaf Ali where the visible part is probably much less than the invisible one. And I would not have come to know, would the country have come to know, the assets of Mrs. Aruna Asaf Ali, if we had not persistently and insistently tried to dig into it. Ultimately, because of digging she is completely exposed,

<sup>†[ ]</sup> Hindi transliteration.